

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.1

Excise Appeal No.963 of 2011
Excise Appeal No.964 of 2011
Excise Appeal No.965 of 2011

(Arising out of Order-in-Original No.16-19/Commissioner/CE/Kol.IV/2011 dated 30.08.2011 passed by Commissioner of Central Excise, Kolkata IV)

M/s Parucco Foundry Pvt.Ltd.

(355,G.T.Road,Chatra,Serampore, Hooghly)

Shri Pratap Narayan Ghosh,Executive Director

Shri Rudra Narayan Ghosh,Director

Appellant

VERSUS

Commissioner of Service Tax & Central Excise, Guwahati

Nilamoni Phukan Path, Christian Basti, Guwahati-781005

Respondent

APPEARANCE :

None for the Appellant

Shri B.K.Singh, Authorized Representative for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE MR.K.ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO.75254-75256/2025

DATE OF HEARING : 31.01.2025

DATE OF DECISION : 31.01.2025

Per Ashok Jindal :

The appellants have filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and pray for withdrawal of their appeals. Accordingly, the appeals filed by the appellant are dismissed as withdrawn.

(Pronounced in the open court)

(Ashok Jindal)
Member (Judicial)

(K.Anpazhakan)
Member (Technical)